

**HIGH COURT OF JUDICATURE AT HYDERBAD  
FOR THE STATES OF TELANGANA AND ANDHRA PRADESH**

**CIRCULAR**

Dt. 17.08.2017

4794 /OP Cell/2017



Sub:- 'Stayed matters - Revised Circular instructions'-  
Regarding.  
Ref:- 1. ROC.No.1660/OP Cell-E/2006, dated 02.08.2006  
2. ROC.No.2159/OP Cell-E/2010, dated 05.01.2011.  
3. ROC.No.4449/OP Cell/2017, dated 29.07.2017

In continuation of earlier circular instructions under reference 3<sup>rd</sup> cited, I am directed to inform that instances have come to the notice of the High Court that some of the Officers are simply adjourning the cases without there being any stay granted by the High Court or the District Courts, recording "as memo filed, CRP., pending, call on", thereby violating the circular instructions referred above.

All the Judicial Officers are therefore directed to follow the circular instructions in the reference 3<sup>rd</sup> cited scrupulously.

Any deviation in this regard will be viewed seriously.

*[Signature]*  
Registrar (Judicial)  
17.8.17

To  
All the Unit Heads.

PRINCIPAL DISTRICT AND SESSIONS COURT : MEDAK AT SANGAREDDY

4157  
Endt. Dis.No. 4157/2017

Dated: 26-08-2017

A copy of High Court's Circular ROC.No.4794/OPCell/2017, Dt:17.08.2017 is **COMMUNICATED** herewith for information and to follow the circular instructions strictly.

*[Signature]*  
Principal Dist. & Sessions Judge,  
Medak at Sangareddy.

To  
All the Judicial Officers in this unit.  
The incharge e-Courts Project, Dist. Court, Sangareddy with a direction to upload the same in the official website of this unit.

~~copy~~  
copy to:  
The incharge OP Cell, P.S. Dist. Court, Sangareddy

True Copy / Forwarded / by order

*[Signature]*  
P.D. DIST. & S.S. JUDGE  
MEDAK AT SANGAREDDY